



2026:AHC:30666

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4024 of 2026

Chatrapal And Another

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Prakash
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel for the State-respondents.
2. The present writ petition has been filed seeking a writ of mandamus commanding respondent no.2/Sub Divisional Magistrate, Sambhal District Sambhal to decide the application dated 23.07.2025 for demarcation of land.
3. Learned counsel for the petitioners submits that till date no action has been taken on the said application.
4. Per contra, learned Standing Counsel submits that if any demarcation has to be done with regard to any of the agricultural holdings of the petitioners then, the proper remedy is provided under the U.P. Revenue Code, 2006 whereby on an application being filed by the petitioners under Section 24 of the U.P. Revenue Code, 2006, a proper case would be registered and thereafter upon hearing the other side, demarcation proceedings would be carried out by the concerned revenue officials in accordance with law. He submits that in light of an efficacious remedy, the writ petition is not maintainable.
5. Heard the submissions and perused the record. The application sent by the petitioners could not be maintainable specifically in light of the efficacious remedy under Section 24 of The U.P. Revenue Code, 2006. In light of the statutory alternate remedy available to the petitioners, it would not be appropriate to entertain the present writ petition under the

extraordinary jurisdiction of Article 226 of the Constitution of India. However, if the petitioners so desire then, the appropriate application under Section 24 can be filed under the U.P. Revenue Code, 2006 which shall than in terms be decided in accordance with the mandate of Section 24 of the U.P. Revenue Code, 2006.

6. With the aforesaid leave, the writ petition stands disposed of.

(Prakash Padia,J.)

February 11, 2026

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